

Madhy Pradesh State Judicial Academy, Jabalpur

PRESS RELEASE

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Online Induction Training Programme for newly appointed Civil Judges

Through a graded, pre-emptive and pro-active approach, Government of India is taking several steps along with the states for prevention, containment and management of COVID-19 pandemic. Keeping in mind the implication of these measures on traditional methods of training, the Induction Training Programme of newly appointed Civil Judges was postponed at Madhy Pradesh State Judicial Academy, Jabalpur. As per the mandate of National Judicial Academic Council, 12 months of induction course is mandatory for newly appointed Civil Judges (Entry Level) before their regular posting as Presiding Officer of Trial Court.

Looking to the gravity and severity of contentment measures adopted to prevent spread of Covid-19, Hon'ble the Chief Justice, High Court of Madhya Pradesh Justice Ajay Kumar Mittal has directed the Madhya Pradesh State Judicial Academy to prepare a scheme for Online Training Programme for newly appointed Civil Judges. The Academy has prepared a Pro-tem Scheme for online training of judges which has been approved by Hon'ble the Chief Justice. The training programme of four weeks duration through online video lectures and interaction with other modes of telecommunication shall be conducted between 11.05.2020 to 12.06.2020. In all 155 Civil Judges (Entry Level) across the State of M.P. will participate in the said programme. The video lectures shall be made available live followed by videos on the official web portal of the Academy which can be accessed through distinct user ID and password. Hon'ble the Chief Justice Shri Ajay Kumar Mittal has been conscious of the fact that mass gathering and physical presence such large number of trainees is not possible in near future. Waiting for the situation to be normalized for indefinite period will delay, the completion of mandatory training thereby causing unnecessary burden on said exchequer. Therefore, the scheme has been brought to utilize the available resources of information and technology for the benefit of judiciary.